

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 175/MP/2020

Subject : Petition for relaxation of the provisions of Regulation 42 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 dealing with the manner of computing the capacity charges effective from 1.4.2020 insofar as the Gas Based Generating Stations of North Eastern Electric Power Corporation Limited.

Petitioner : North Eastern Electric Power Corporation Limited (NEEPCO)

Respondents : Assam Power Distribution Company Limited and Ors.

Date of Hearing : 14.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri M. G. Ramachandran, Advocate, NEEPCO
Ms. Poorva Saigal, Advocate, NEEPCO
Shri Prabal Mukhopadhaya, NEEPCO
Shri Devapriya Choudhury, NEEPCO
Ms. Elizabeth Pyrbot, NEEPCO

Record of Proceedings

The matter was heard through video conferencing.

2. Learned senior counsel for the Petitioner submitted that the instant Petition has been filed, *inter-alia*, seeking relaxation of the provisions of Regulation 42 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of its three gas based generating stations considering the peculiar circumstances enumerated in the Petition i.e. inability of gas supplier to provide gas at variable flow rates. Learned counsel requested to issue notice to the Respondents.

3. After hearing the learned senior counsel for the Petitioner, the Commission admitted that Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents were directed to file their reply by 11.8.2020 with advance copy to the Petitioner who may file its rejoinder, if any, by 28.8.2020. The Commission directed that due date of filing of reply and/or rejoinder should be strictly complied with.



5. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

